

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF EBULLIENT CABLES PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	<b>Ebullient Cables Private Limited</b>
2. Date of incorporation of Corporate Debtor	02/03/2016
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Kanpur
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74120UP2016PTC076933
5. Address of the registered office and Principal Office (if any) of Corporate Debtor	Registered Office: 1A-103, GC Grand Vaibhav Khand Indrapuram, Ghaziabad, Uttar Pradesh, India, 201014
6. Insolvency commencement date in respect of Corporate Debtor	14.02.2024 (Order was received by IRP on 16.02.2024)
7. Estimated date of closure of Insolvency Resolution Process	12.08.2024 i.e. 180 days from Insolvency Commencement Date
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Satyendra Sharma Reg. No. IBB/PA-002/IP-N00737/2018-19/12260
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: M-3, Block No 51, Anupam Plaza -II, First Floor, Above Axis Bank, Sanjay Place, Agra-282002, Uttar Pradesh, India E-mail ID: satyendrasirp@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: M-3, Block No 51, Anupam Plaza -II, First Floor, Above Axis Bank, Sanjay Place, Agra-282002, Uttar Pradesh, India E-mail ID: satyendrasirp@gmail.com; Cirp.ebullientcables@outlook.com
11. Last date for submission of claims	01/03/2024
12. Classes of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	No Class of Creditors could be ascertained at this stage.
13. Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of the Ebullient Cables Private Limited on 14.02.2024 (Order was received by IRP on 16.02.2024).

The Creditors of Ebullient Cables Private Limited are hereby called upon to submit their claims with proof on or before 01/03/2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorised Representative of the class in Form CA. **Not Applicable**

**Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-  
Satyendra Sharma  
Interim Resolution Professional  
Reg. No. IBB/PA-002/IP-N00737/2018-19/12260

Date : 18.02.2024  
Place : Agra



Satyendra

**Reliance Commercial Finance Limited**  
Registered Office: The Ruby 11th Floor, North-West wing, Plot No. 29, Senapati Bapat Marg, Dadar (west) Mumbai - 400028. T+912262592700/F+912262592702/www.reliancecmoney.co.in

**Appendix- IV A (See proviso to rule 8(b)) Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(b))**

Sale of Immovable property mortgaged to M/s. Reliance Commercial Finance Limited, Corporate Office at The Ruby 11th Floor, North-West wing, Plot No. 29, Senapati Bapat Marg, Dadar (west), Mumbai - 400028 (Maharashtra) and Branch Office at: Reliance Commercial Finance Limited, 1st floor, Gopala Tower 25, Rajendra place, New Delhi-110008, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of M/s. Reliance Commercial Finance Limited had taken the possession of the following properties/parts of the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS & AS IS WHAT IS BASIS" for realization of M/s. Reliance Commercial Finance Limited dues, The Sale will be done by the undersigned through e-auction platform provided at the website: www.bankauctions.com.

**Borrower(s) / Co-Borrower(s) / Guarantor(s): Loan A/c No.: (Loan A/c No.: RLCLDEL000321097, Branch - R- Reliance Commercial Finance Limited, 1 A, 1st floor, Gopala Tower 25, Rajendra place, New Delhi-110008**

**1. M/S D K ENTERPRISES 2. Balbir Singh 3. Promilia Devi**

**Demand Notice Date and Amount:- 26-02-2019 & Rs. 9801585/-** (Rupees Ninety Eight Lakh One Thousand Five Hundred Eighty Five Only)

**Description Of The Immovable Property/ Secured Asset:-** All That Piece And Parcel Of The Immovable Property i.e. House No. 2638, Extn. -I, H-Block, Sainik Colony, Sector 49, Faridabad, Measuring 249 Sq yards

**Date of Physical Possession:-** 22-11-2023

**Total Outstanding As On Date:-** 09-02-2024 Rs. 24,879,315/- (Rupees Two Crore Forty Eight Lakh Seventy Nine Thousand Three Hundred fifteen only)

**Reserve Price:-** Rs. 14291982.57/- (Rupees One Crore Forty Two Lakh Ninety One Thousand Nine Hundred Eighty Two and Fifty Paise)

**Earnest Money Deposit (EMD) Rs.: 1430000/-** (Fourteen Lakh Thirty Thousand only)

**Date of Inspection of property:-** 06.03.2024 (Time:- 11:00AM-4:00PM), EMD Last Date:- 15.03.2024, Date/Time of E-Auction 20.03.2024 (Time:- 10:30AM-11:30AM)

**Mode Of Payment:-** All payment shall be made by demand draft in favour of "M/s. Reliance Commercial Finance Limited" payable at Thane Mumbai or through RTGS/NEFT The accounts details are as follows: a) Name of the account- RELIANCE COMMERCIAL FINANCE LIMITED b) Name of the Bank- Bank of Baroda, c) Account No.-0424020008206, d) IFSC Code- BARB0THANX (5th Character is Zero).

**TERMS & CONDITIONS OF ONLINE E-AUCTION SALE:-**

- The Property is being sold on "AS IS WHERE IS, WHATEVER THERE & WITHOUT RECOURSE BASIS". As such sale is without any kind of warranties & indemnities.
- For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider M/S C1 India Pvt Ltd, Plot No. 68, 3rd floor Sector 44 Gurgoan Haryana -122003 (Contact no. 7291981124,25,26 |Support Email - Support@bankauctions.com, Mr. Bhavik Pandya Mob. 866662937, Email: Gujara@c1india.com)
- For further details and queries, contact Authorised Officer, Mr. Piyush Saxena- Mobile. No. 9760665544
- This publication is also 30 (Thirty) days notice to the Borrower /Mortgagor / Guarantors of the above said loan account pursuant to rule 8(b) of Security Interest Enforcement Rules 2002, about holding of auction sale on the above-mentioned date & place. PLEASE REFER THE WEBSITE FOR DETAILED TERMS AND CONDITIONS (Use Code: 161922 and see the NIT Document) (https://www.bankauctions.com)

Place: Delhi Date: 18-02-2024 Authorized Officer, Reliance Commercial Finance Ltd.

**PUBLIC NOTICE FOR PROPERTY STATUS H 202 PEARL GATEWAY TOWER NOIDA**

Piramal Capital and Housing Finance Ltd., through JM Financial Reconstruction Company Ltd., is planning to conduct an E Auction on February 28, 2024, for Property H 202, located in Pearl Gateway Towers, Sector 44, Noida. This notice serves to inform all concerned parties that the above said property is currently entangled in a legal matter. There exists an ongoing court case under the Sarfaesi Act, with SA No: 1016 of 2023 pending before the Honorable DRT Court Lucknow. In which an Interim stay application is also filed and pending before the honorable court. It is imperative to acknowledge that there are outstanding documentation and charges pending with the Noida authority, as well as unresolved maintenance charges associated with the RWA of Pearl Gateway Towers, Noida. Any bid or transaction related to the mentioned property is the sole responsibility of the bidder. It is crucial to be aware that the court case is actively in progress and falls under the jurisdiction of the DRT Lucknow.

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF EBULLIENT CABLES PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of Corporate Debtor	EBullient Cables Private Limited
2. Date of incorporation of Corporate Debtor	02/03/2016
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Kanpur
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U71420UP2016PT0076933
5. Address of the registered office and Principal Office (if any) of Corporate Debtor	Registered Office:- 1A-103, GG Grand Vaibhav Khand Inrapuram, Ghaziabad, Uttar Pradesh, India, 201014 44.02.2024 (Order was received by IRP on 16.02.2024) 12-08-2024 i.e. 180 days from Insolvency Resolution Process Commencement Date Satyendra Sharma Reg. No. IBS/HPA-002/IRP-N00737/2018-19/12260
6. Insolvency commencement date in respect of Corporate Debtor	
7. Estimated date of closure of Insolvency Resolution Process	
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Address:- M-3, Block No 51- Anupam Plaza -II, First Floor, Above Axis Bank, Sanjay Place, Agra-282002 Uttar Pradesh, India E-mail id: satyendrasrp@gmail.com Address:- M-3, Block No 51- Anupam Plaza -II, First Floor, Above Axis Bank, Sanjay Place, Agra-282002 Uttar Pradesh, India E-mail ID: Csr.ebullientcables@outlook.com
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	
11. Last date for submission of claims	01/03/2024
12. Classes of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	No Class of Creditors could be ascertained at this stage.
13. Names of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in/home/downloads (b) Not Applicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of the EBullient Cables Private Limited on 14.02.2024 (Order was received by IRP on 16.02.2024). The Creditors of EBullient Cables Private Limited are hereby called upon to submit their claims with proof on or before 01/03/2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. All the Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means. All other Creditors a Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorized Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorized Representative of the class in Form CA. Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 18.02.2024 Place: Agra Sd/- Satyendra Sharma Interim Resolution Professional Reg. No. IBS/HPA-002/IRP-N00737/2018-19/12260

**पंजाब नेशनल बैंक Punjab National Bank**  
Zonal SASTRA Centre (Delhi)  
FIRST FLOOR BHIKAJI CAMA PLACE, NEW DELHI - 110066 EMAIL ID: ZS8433@PNB.CO.IN

**COURTROOM**

Kindly refer the sale notice dated 07.02.2024, published in Financial Express (English) Delhi edition dated 02.02.2024 and Jansatta (Hindi) Delhi edition dated 02.02.2024 for e-auction which is to be held on dated 22.02.2024 in respect of the property in the name of M/S Odeon Builders Pvt. Ltd. In the said sale notice description of property was inadvertently mentioned wrongly. So please read the relevant description of the immovable property as under: "Commercial Property i.e. all part & parcel of property of Supreme Cinema (Earlier known as Swam Cinema) at plot no. 13-29 comprised in Kharsa no. - 2233/1045/822 measuring 3034 Sq. Yards out of total land measuring 4166 sq. yards at Pandav Road, Vishwas Nagar, Shahdara, Delhi-110032 in the name of M/S Supreme Structures Pvt. Ltd. (Therefore, total land is 3441 sq. yards.) All other details remain same. Date: 17.02.2024, Place: Delhi Authorized Officer, Punjab National Bank

**Aadhar Housing Finance Ltd.**  
Corporate Office: Unit No. 802, Natraj Rustomjee, Western Express Highway and M.V. Road, Andheri (East), Mumbai - 400069.

Noida Branch: Shop 2 & 3, 1st Floor, RC Market Main Dadr Road, Bhangel, Noida, Gautam Budh Nagar-201304, (UP).

Noida Sector 31 Branch: 2nd Floor, Plot no.253, Krishna Complex, Mahraja Agrasen Marg, Noida Sector-31, Pillar no.23, Nithari Village, Gautam Buddha Nagar, Uttar Pradesh-201301

**APPENDIX IV POSSESSION NOTICE (for immovable property)**

Whereas, the undersigned being the Authorized Officer of Aadhar Housing Finance Limited (AHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of AHFL for an amount as mentioned herein under with interest thereon.

Sr. No.	Name of the Borrower(s)/ Co-Borrower(s) (Name of the Branch)	Description of Secured Asset (Immovable Property)	Demand Note Date & Amount	Date of Possession
1	(Loan Code No. 06900000924/ Noida Branch) Bhpendra Singh (Borrower), Balam Singh Suriya (Co-Borrower), Shanu Rathore (Guarantor)	All that part & parcel of property bearing, Kharsa No 156 A Flat No 202 Center Second Floor Royal Homes Sai City Vill Shabheri Teh Dadr Distt GB Nagar, Gautambudh Nagar, Uttar Pradesh, 203207	15-04-2021 & ₹ 11,79,705/-	14-02-2024
2	(Loan Code No. 20200000142/ Noida Sector 31 Branch) Suni Mathew (Borrower), Mathew Thomas (Co-Borrower)	All that part & parcel of property bearing, Flat No 11 First Floor Block 10 Pocket 12 Sector 82, Gautambudh Nagar, Uttar Pradesh, 201301. Boundaries: East-As per Site, West - As per Site, North-As per Site, South-As per Site	11-10-2023 & ₹ 2,70,810/-	12-02-2024

Place : Uttar Pradesh Date : 18.02.2024

Authorized Officer  
Aadhar Housing Finance Limited

**UJJIVAN SMALL FINANCE BANK SECOND FLOOR, GMTT BUILDING D-7 SECTOR 3 NOIDA UP 201301**

**POSSESSION NOTICE (for immovable property) [Rule 8(1)]**

Whereas, the undersigned, being the Authorised Officer of Ujjivan Small Finance Bank Ltd., under the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice to borrower/ Guarantor on the dates mentioned hereunder; calling upon the Borrower(s) / Guarantor(s) to repay the amount mentioned in the respective demand notice within 60 days of the date of the notice. The Borrower/Co-Borrower/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Mortgagor, Co-Borrower/Mortgagor, Co-Borrower and the public in general that the undersigned has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said Act read with rule 8 of the Security Interest Enforcement Rules, 2002, on the dates mentioned against each account.

The Borrower/Mortgagor, Co-Borrower/Mortgagor and Co-borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The Borrower/Mortgagor, Co-Borrower/Mortgagor and Co-borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Ujjivan Small Finance Bank Ltd. for an amount of for the amount(s), mentioned herein below besides interest and other charges / expenses against each account.

Name of address of Borrower/ Co-Borrower/Mortgagor	Description of the Immovable property	Date of Demand Notice and Date of possession	Amount as per demand notice
1) Pankaj Singh s/o Ganga Ram Singh, House No. -640, Pasonda, Sahibabad, Ghaziabad, UP - 201005	All that Part & Parcel of Residential Built up property bearing House No. 475 having an area measuring 58.52 Sq. Mtr. Out of Kharsa No. 429 situated at Village Sahibabad, Pargana Loni, District Ghaziabad, UP which is bounded as follows: Boundaries: East: Others Plot, West: Street, North: Property of Chaudhary, South: Property of Vasudev	Date of Demand Notice: 12.06.2023 Date of possession: 16.02.2024	Rs. 18,81,007.06/- as on 12.06.2023 and interest thereon.

Date: 18.02.2024 Place: Ghaziabad Sd/- Authorised Officer

**MANIBHAVNAM HOME FINANCE INDIA PRIVATE LIMITED**

**POSSESSION NOTICE (Appendix IV) Rule 8(1)**

Whereas the Authorized Officer of Manibhavnam Home Finance India Pvt. Ltd., (hereinafter referred to as "MBHF"), MBHF, which has been Authorized by the Central Government, vide a notification dated 17.06.2021, to be treated as a Financial Institution, for the purposes of the "The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, having its registered office at 2nd Floor, N-2, South Extension Part-1, New Delhi-110049, under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 OF 2002) (hereinafter referred to as "Act") and in exercise of the powers conferred under Section 13(2) of the Act read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice to the following borrowers and co-borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower/ Guarantor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on as per under mentioned Date. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of "MBHF" and interest other charges thereon. The attention of the Borrower is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

Name & Address of Borrower/Co-Borrower: T. CHANDA DEVI W/O PRAVEEN SHARMA KHARSA NO. 44, LLAICHPUR PARGANA LONI NASEEB VIHAR COLONY, GHAZIABAD GHAZIABAD, UTTAR PRADESH 201102 ALSO AT- H-30, G/ SHOP NO. 03, KH. NO. 191, MANGAL BAZAR ROAD VILLAGE CHAUHAN PATTI, DELHI-110095. ALSO AT- A-17, 30 FIA ROAD, CHOUHAN PATTI KARAWAL NAGAR, PUR DELHI, SABHAPUR, NORTH EAST, DELHI-110094. 2. PRAVEEN SHARMA S/O PARAS NATH SHARMA KHARSA NO. 44, LLAICHPUR PARGANA LONI NASEEB VIHAR COLONY, GHAZIABAD GHAZIABAD, UTTAR PRADESH 201102 ALSO AT- A-17, 30 FIA ROAD, CHOUHAN PATTI KARAWAL NAGAR, PUR DELHI, SABHAPUR, NORTH EAST, DELHI-110094. 3. SAURABH SHARMA S/O PRAVEEN SHARMA KHARSA NO. 44, LLAICHPUR PARGANA LONI NASEEB VIHAR COLONY, GHAZIABAD GHAZIABAD, UTTAR PRADESH 201102 ALSO AT- A-17, 30 FIA ROAD, CHOUHAN PATTI KARAWAL NAGAR, PUR DELHI, SABHAPUR, NORTH EAST, DELHI-110094. ALSO AT- HOUSE NO-170, SHUKRA BAGAR, MAIN ROAD VILLAGE CHAUHAN PATTI, KARAWAL NAGAR, NORTH EAST DELHI, DELHI-110094.

Demand Notice Dated: 08-Dec-2023, Date of Possession: 15.02.2024  
Amount of Demand Notice: Rs. 63,900.60/- (Rupees Six Lakh Thirty Four Thousand Nine Hundred And Paise Sixty Only) as on 26-Nov-2023

Details of Property: ALL THAT PIECE AND PARCEL OF RESIDENTIAL PROPERTY OF KHARSA NO-44 NASIB VIHAR COLONY HADABAT GRAM LLAICHPUR, PARGANA LONI, DISTRICT GHAZIABAD, UTTAR PRADESH, TOTAL AREA MEASURING 21.73 SQ. METRS. BOUNDED AS: EAST: PLOT DIGER, NORTH: PLOT SELLER, WEST: PLOT 12 FEET WIDE, SOUTH: PLOT SELLER.

Name & Address of Borrower/Co-Borrower: 1. MUNESH W/O DEVENDRA PAL 2. DEVENDRA PAL S/O CHARAN DAS 3. KAPIL S/O CHARAN DAS 4. SARLA C/O CHARAN DAS All residing at BHATA NO. 5, VILLAGE GARHI, RAJ NAGAR EXT, NR. LALA MANGAT RAM SCHOOL, GHAZIABAD, UTTAR PRADESH - 201001. ALSO AT- 00, DHARGAL JALALABAD, 0669 MORTA, GHAZIABAD, UTTAR PRADESH, 201001.

Demand Notice Dated: 08.12.2023, Date of Possession: 15.02.2024  
Amount of Demand Notice: Rs. 11,66,789.68/- (Rupees Eleven Lakh Sixty Six Thousand Seven Hundred Eighty Nine And Paise Sixty Eight Only) as on 26-Nov-2023.

Details of Property: ALL THAT PIECE AND PARCEL OF PLOT KHARSA NO. 243 M, PLOT AREA 108 SQUARE YARDS IE 83.81 SQUARE METERS, VILLAGE DHARGAL PARGANA JALABAD TEHSIL AND DISTRICT GHAZIABAD BOUNDED AS: EAST: PLOT BHAGARTI NORTH: PLOT OTHER OWNER, WEST: HOUSE OF RAM NIWAS SOUTH: PATH 15 FEET WIDE.

Place: Ghaziabad, UP Date: 15.02.2024 Sd/- Manibhavnam Home Finance India Pvt. Ltd.

**INDIA SHELTER FINANCE CORPORATION LTD.**  
Registered Office: PLOT-15.6TH FLOOR, SEC-44, INSTITUTIONAL AREA, GURUGRAM, HARYANA-122002. Branch Office: INDIA SHELTER FINANCE CORP. LTD. Plot No. 5, C-5, 1st Floor, Meera Nagar, Chittorgarh - 312001

**PUBLIC NOTICE- AUCTION FOR SALE OF IMMOVABLE PROPERTY**

[UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002] NOTICE FOR SALE OF IMMOVABLE PROPERTY'S MORTGAGED WITH India Shelter Finance Corporation (ISFC) (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002. Notice is hereby given to the public in general and in particular to the borrower(s), co-borrower(s) and guarantor(s) or their legal heirs/representatives that the below described immovable property's mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of ISFC (secured creditor), will be sold on 06-MAR-2024 (Date of Auction) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHAT EVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The sealed envelope containing the EMD amount for participating in Public Auction shall be submitted to the Authorized Officer of ISFC on or before 05-MAR-2024 till 5 PM at Branch/Corporate Office: PLOT-15.6TH FLOOR, SEC-44, INSTITUTIONAL AREA, GURUGRAM, HARYANA-122002. Branch Office: Plot No. 5, C-5, 1st Floor, Meera Nagar, Chittorgarh - 312001.

Loan Account No.	Name of Borrower(s)/ Co-Borrower(s) / Guarantor(s) / Legal Heirs/ Legal Rep.	Date of Demand Notice	Amount as on date	Type of Possession (Under Constructive/ Physical)	Reserve Price (Rs.)	Earnest Money (Rs.)
HL19000024 / 0369593	MRS. HEMLATA & MR. RATAN LAL SALVI	20-SEP-2019	Rs. 2,95,134/- (Rupees Two Lakh Ninety-Five Thousand One Hundred Thirty-Four Only) as on 30.09.2019 with further interest applicable from 01-OCT-2019 until payment in full	PHYSICAL	Rs. 21,300/- (Rupees Twenty One Thousand Three hundred Only)	Rs. 21,300/- (Rupees Twenty One Thousand Three hundred Only)
HL14000013 / 0081164	MRS. SUGNA BAI GADRI & SURESH CHANDRA GADRI	16-NOV-2021	Rs. 2,24,923.27/- (Rupees Two Lakh Twenty Four Thousand Nine Hundred Twenty Three and Twenty Seven Paise Only) as on 30-Nov-2021 with further interest applicable from 01-DEC-2017 until payment in full	PHYSICAL	Rs. 39,900/- (Rupees Thirty Nine Thousand Nine hundred Only)	Rs. 39,900/- (Rupees Thirty Nine Thousand Nine hundred Only)
HL14000013 / 0081164	MRS. SUGNA BAI GADRI & SURESH CHANDRA GADRI	16-NOV-2021	Rs. 2,24,923.27/- (Rupees Two Lakh Twenty Four Thousand Nine Hundred Twenty Three and Twenty Seven Paise Only) as on 30-Nov-2021 with further interest applicable from 01-DEC-2017 until payment in full	PHYSICAL	Rs. 39,900/- (Rupees Thirty Nine Thousand Nine hundred Only)	Rs. 39,900/- (Rupees Thirty Nine Thousand Nine hundred Only)
HL14000013 / 0081164	MRS. SUGNA BAI GADRI & SURESH CHANDRA GADRI	16-NOV-2021	Rs. 2,24,923.27/- (Rupees Two Lakh Twenty Four Thousand Nine Hundred Twenty Three and Twenty Seven Paise Only) as on 30-Nov-2021 with further interest applicable from 01-DEC-2017 until payment in full	PHYSICAL	Rs. 39,900/- (Rupees Thirty Nine Thousand Nine hundred Only)	Rs. 39,900/- (Rupees Thirty Nine Thousand Nine hundred Only)

**Description of Property:** All That Part And Parcel Of Residential Plot Situated At Gram Ramdev Ji Ka Chanderiya, Ward No-04, Nagar Prasad Chittorgarh, Tehsil & Dist Chittorgarh, Rajasthan, Admeasuring 341 Sq. Ft., Bounded As: East- Road, West- Mrs. Parsi Devi, North- Mr. Shankar Singh, South- Mr. Takht Singh

**Description of Property:** All That Part And Parcel Of Residential Premises At Gram Patta No. 03, Admeasuring 1400 Sq. Ft. Situated At Abhaypuri Tehsil & District Chittorgarh Rajasthan Bounded As: East- House Of Ganesh, West- House Of Shankar, North- Road, South- Shanti Devi Jain

**Description of Property:** All That Part And Parcel Of Residential Premises At Hadmala Kachhi Basti Bhoi Kheda, Chittorgarh Tehsil & District Chittorgarh (Rajasthan) Admeasuring 988.75 Sq. Ft. Bounded As: East- Road, West- House Of Sajjan Kumar/ Bhawani Singh, North- House Of Neelu Lalmerat Malha, South- House Of Jagdish/ Mehgarham

**Description of Property:** All That Part And Parcel Of Residential Premises At Hadmala Kachhi Basti, Bhoi Kheda, Araaj No.260/1 Chittorgarh (Rajasthan) Admeasuring 945 Sq. Ft. Bounded As: East- House Kanhaiya Lal Jatviya, West- House Ramesh Jatviya, North- Road, South- Open Land

**Terms and conditions:**

- The prescribed Tender/ Bid Form and the terms and conditions of sale will be available with the Branch/Corporate Office: PLOT-15.6TH FLOOR, SEC-44, INSTITUTIONAL AREA, GURUGRAM, HARYANA-122002, Branch Office: Plot No. 5, C-5, 1st Floor, Meera Nagar, Chittorgarh - 312001, between 10.00 a.m. to 5.00 p.m. on any working day.
- The immovable property shall not be sold below the Reserve Price.
- All the bids/ tenders submitted for the purchase of the above property shall be accompanied by Earnest Money as mentioned above. EMD amount favouring "India Shelter Finance Corporation Limited". The EMD amount will be return to the unsuccessful bidders after auction.
- The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be the discretion of the Authorized Officer to decline/acceptance of the highest bid when the price offered appears inadequate as to make it inadvisable to do so.
- The prospective bidders can inspect the property on 04-MAR-2024 between 11.00 AM and 5.00 PM with prior appointment.
- The person declared as a successful bidder shall, immediately after the declaration, deposit 25% of the amount of purchase money/ highest bid which would include EMD amount to the Authorised Officer within 24 hrs. and in default of such deposit, the property shall forthwith be put to fresh auction/ sale by private treaty.
- In case the initial deposit is made as above, the balance amount of the purchaser money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day or if the 15th day be a Sunday or other holiday, then on the first office day after the 15th day.
- In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/ sale by private treaty. The deposit including EMD shall stand forfeited by India Shelter Finance Corporation Ltd. and the defaulting purchaser shall lose all claims to the property.
- The above sale shall be subject to the final approval of ISFC. interested parties are requested to verify/confirm the statutory and other dues like Sales/Property tax, Electricity dues, and society dues, from the respective departments / Offices. The Company does not undertake any responsibility of payment of any dues on the property.
- TDS of 1%, if any, shall be payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by the highest bidder in the PAN of the company and the copy of the challan shall be submitted to the company.
- The property is subject to the terms and conditions incorporated in this advertisement and into the prescribed tender form.
- The successful bidder/purchaser shall bear all stamp duty, registration fees, and incidental expenses for getting sale certificate registered as applicable as per law.
- The Authorised Officer has the absolute right to accept or reject the bid or adjourn / postpone / cancel the tender without assigning any reason thereof and also to modify any terms and conditions of this sale without any prior notice.
- Interested bidders may contact Mr. Manish Puri Goswami at Mob. No. +91-77376 59853, Mr. ABHISHEK SINGH at Mob. No. +91-98282 82111 & Mr. NAVODIT TRIPATHI at Mob. No. +91-96942 54849 during office hours (10.00AM to 6.00 PM).

**30 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR**

The above-mentioned Borrowers/Mortgagors/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you. Date: 18-FEB-2023/Place: RAJASTHAN For India Shelter Finance Corporation Ltd, Authorised officer

**INDIA SHELTER FINANCE CORPORATION LTD.**  
Registered Office: PLOT-15.6TH FLOOR, SEC-44, INSTITUTIONAL AREA, GURUGRAM, HARYANA-122002. Branch Office: Plot No. 5, C-5, 1st Floor, Meera Nagar, Chittorgarh - 312001

**PUBLIC NOTICE- AUCTION FOR SALE OF IMMOVABLE PROPERTY**

[UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002] NOTICE FOR SALE OF IMMOVABLE PROPERTY'S MORTGAGED WITH India Shelter Finance Corporation (ISFC) (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002. Notice is hereby given to the public in general and in particular to the borrower(s), co-borrower(s) and guarantor(s) or their legal heirs/representatives that the below described immovable property's mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of ISFC (secured creditor), will be sold on 20-MAR-2024 (Date of Auction) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHAT EVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The sealed envelope containing the EMD amount for participating in Public Auction shall be submitted to the Authorized Officer of ISFC on or before 19-MAR-2024 till 5 PM at Branch/Corporate Office: PLOT-15.6TH FLOOR, SEC-44, INSTITUTIONAL AREA, GURUGRAM, HARYANA-122002. Branch Office: Plot No. 5, C-5, 1st Floor, Meera Nagar, Chittorgarh - 312001.

Loan Account No.	Name of Borrower(s)/ Co-Borrower(s) / Guarantor(s) / Legal Heirs/ Legal Rep.	Date of Demand Notice	Amount as on date	Type of Possession (Under Constructive/ Physical)	Reserve Price (Rs.)	Earnest Money (Rs.)
CHL1000022 / 0643060	MRS. KISMAT KANWAR & MR. ARJUN SINGH	17-SEP-2021	Rs. 1,97,615.64/- (Rupees One Lakh Ninety-Seven Thousand Six Hundred Fifteen and Sixty-Four Paise Only) as on 30.09.2021 with further interest applicable from 01-OCT-2021 until payment in full.	PHYSICAL	Rs. 82,500/- (Rupees Eighty Two Thousand Five Hundred Only)	Rs. 82,500/- (Rupees Eighty Two Thousand Five Hundred Only)
HL20000053 / 0477507	MRS. TAMA KANWAR & MR. JUGAL SINGH	10-DEC-2019	Rs. 3799219/- (Rupees Three Lakh Seventy Nine Thousand Nine Hundred Twelve Only) as on 31.12.2019 with further interest applicable from 01-JAN-2020 until payment in full	PHYSICAL	Rs. 341,000/- (Rupees Three Lakh Forty-One Thousand Only)	Rs. 34,100/- (Rupees Thirty Four Thousand One Hundred Only)

**Description of Property:** All That Part And Parcel Of Residential Plot Size Total 1925 Sq. Ft. Situated at R/o Gram Sakdo Ka Khara Gram Panchayat Kanti, Teh. Gangar Dist. Chittorgarh (Rajasthan), Bounded As: EAST- Road, WEST- Dharam Raj Suthar, NORTH- Kismat Kuwar, SOUTH- Nanu Sen

**Description of Property:** All That Part And Parcel Of Property Bearing Residential Araaj No. 63, Village Badi Ka Kheda, Gram Panchayat Abhaypur, Panchayat Sarany & Distt. Chittorgarh, Rajasthan Admeasuring Area 2584 Sq. Ft., Bounded As: EAST- Own Land, WEST- House Of Shrawan Singh, NORTH- Own Land & Road SOUTH- Baada of Jagdish Vaishnav

**Terms and conditions:**

- The prescribed Tender/ Bid Form and the terms and conditions of sale will be available with the Branch/Corporate Office: PLOT-15.6TH FLOOR, SEC-44, INSTITUTIONAL AREA, GURUGRAM, HARYANA-122002, Branch Office: Plot No. 5, C-5, 1st Floor, Meera Nagar, Chittorgarh - 312001, between 10.00 a.m. to 5.00 p.m. on any working day.
- The immovable property shall not be sold below the Reserve Price.
- All the bids/ tenders submitted for the purchase of the above property shall be accompanied by Earnest Money as mentioned above. EMD amount favouring "India Shelter Finance Corporation Limited". The EMD amount will be return to the unsuccessful bidders after auction.
- The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be the discretion of the Authorized Officer to decline/acceptance of the highest bid when the price offered appears inadequate as to make it inadvisable to do so.
- The prospective bidders can inspect the property on 18-MAR-2024 between 11.00 AM and 5.00 PM with prior appointment.
- The person declared as a successful bidder shall, immediately after the declaration, deposit 25% of the amount of purchase money/ highest bid which would include EMD amount to the Authorised Officer within 24 hrs. and in default of such deposit, the property shall forthwith be put to fresh auction/ sale by private treaty.
- In case the initial deposit is made as above, the balance amount of the purchaser money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day or if the 15th day be a Sunday or other holiday, then on the first office day after the 15th day.
- In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/ sale by private treaty. The deposit including EMD shall stand forfeited by India Shelter Finance Corporation Ltd. and the defaulting purchaser shall lose all claims to the property.
- The above sale shall be subject to the final approval of ISFC. interested parties are requested to verify/confirm the statutory and other dues like Sales/Property tax, Electricity dues, and society dues, from the respective departments / Offices. The Company does not undertake any responsibility of payment of any dues on the property.
- TDS of 1%, if any, shall be payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by the highest bidder in the PAN of the company and the copy of the challan shall be submitted to the company.
- The property is subject to the terms and conditions incorporated in this advertisement and into the prescribed tender form.
- The successful bidder/purchaser shall bear all stamp duty, registration fees, and incidental expenses for getting sale certificate registered as applicable as per law.
- The Authorised Officer has the absolute right to accept or reject the bid or adjourn / postpone / cancel the tender without assigning any reason thereof and also to modify any terms and conditions of this sale without any prior notice.
- Interested bidders may contact Mr. Manish Puri Goswami at Mob. No. +91-77376 59853, Mr. ABHISHEK SINGH at Mob. No. +91-98282 82111 & Mr. NAVODIT TRIPATHI at Mob. No. +91-96942 54849 during office hours (10.00AM to 6.00 PM).

**30 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR**

The above-mentioned Borrowers/Mortgagors/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you. Date: 18-FEB-2023/Place: RAJASTHAN For India Shelter Finance Corporation Ltd, Authorised officer

**MANIBHAVNAM HOME FINANCE INDIA PRIVATE LIMITED**

**NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND**



# प्रमुख के बेटे पर फायर झांकने वाला गिरफ्तार

शाह टाइम्स संवाददाता लावड़। शनिवार को इंचौली थाना पुलिस ने दौराला ब्लॉक प्रमुख के बेटे पर फायर झांकने वाले युवक को दबोच लिया। मिली जानकारी के अनुसार चौकी क्षेत्र के ग्राम देवदा निवासी दौराला ब्लॉक प्रमुख शर्मिष्ठा पत्नी श्रुतिपाल पंडारी का बेटा क्रिकेट खेलकर वापिस घर जा रहा था। तभी गांव निवासी कनिष्क उर्फ मनु पुत्र जितेंद्र ने उसे रोक लिया और गाली गलौज करते हुए प्रमुख के बेटे पर तमंचे से फायर झांक दिया। जिसमें वह बाल-बाल बच गया। जिसके सम्बन्ध में इंचौली थाना पर मुकदमा पंजीकृत किया गया था। तभी से पुलिस आरोपी की तलाश में लगी हुई थी। इंचौली थाना प्रभारी योगेंद्र कुमार ने बताया कि गाली चलाने वाले आरोपी कनिष्क उर्फ मनु पुत्र जितेंद्र निवासी ग्राम देवदा



को शनिवार की सुबह मुखबिर कि सूचना पर मय एक अवैध तमंचा व जिन्दा कारतूस के साथ मोठेपुर इंदगाह के पास लावड़-सोफीपुर मार्ग से गिरफ्तार कर लिया गया। बरामदगी के आधार पर मुकदमा उपरोक्त में धारा 3/25 आर्मस एक्ट की वृद्धि कर गिरफ्तार करने वाली टीम में इंचौली थाना प्रभारी योगेंद्र कुमार, लावड़ चौकी प्रभारी रविन्द्र मलिक, हे.कांस्टेबल भूप सिंह, कांस्टेबल रोबिन चौधरी आदि मौजूद रहे।

# मुकेश शर्मा उपज के मवाना तहसील अध्यक्ष मनोनीत

शाह टाइम्स संवाददाता मेरठ। उत्तर प्रदेश एसोसिएशन ऑफ जर्नलिस्ट्स के जिला अध्यक्ष अजय चौधरी और महामंत्री ललित ठाकुर ने मवाना तहसील से वरिष्ठ पत्रकार मुकेश शर्मा को तहसील अध्यक्ष के पद पर नियुक्त किया। जिला अध्यक्ष अजय चौधरी ने बताया कि उत्तर प्रदेश एसोसिएशन ऑफ जर्नलिस्ट्स के प्रदेश अध्यक्ष सर्वेश सिंह और प्रदेश महामंत्री राधेश्याम लाल कर्ण को सहमति से मवाना तहसील का अध्यक्ष नियुक्त किया गया है। उत्तर प्रदेश एसोसिएशन ऑफ जर्नलिस्ट्स के तहसील अध्यक्ष बनने पर तहसील क्षेत्र के पत्रकारों ने फोन पर बधाई दी है। इस मौके पर जिलाध्यक्ष अजय चौधरी ने कहा कि मुकेश शर्मा को संगठन में मवाना तहसील अध्यक्ष बनाने पर संगठन को मजबूती मिलेगी।



# पुलिस ने वांछित आरोपी दबोचा

शाह टाइम्स संवाददाता लावड़। चौकी क्षेत्र के देवदा गांव से पुलिस ने काफी समय से फरार चल रहे वांछित अभियुक्त को गिरफ्तार कर लिया। गिरफ्तार अभियुक्त की विवेचना सीओ सदर देहात द्वारा की जा रही है अभियुक्त काफी लंबे समय से फरार चल रहा था। इंचौली थाना प्रभारी योगेंद्र कुमार ने बताया कि पदम पुत्र रामपाल निवासी ग्राम देवदा को उसके आवास से गिरफ्तार किया गया है जो काफी लंबे समय से फरार चल रहा था उसके खिलाफ संगीन धाराओं में मुकदमे पंजीकृत हैं जिसकी विवेचना सीओ सदर देहात द्वारा की जा रही है। गिरफ्तार करने वाली टीम में थाना प्रभारी योगेंद्र कुमार, उप.नि. अनोद कुमार, हे.का.विनांद राठी मौजूद रहे।

# शोभित विश्वविद्यालय में रिसर्च वर्कशॉप का आयोजन

शाह टाइम्स संवाददाता मोदीपुरम। शोभित विश्वविद्यालय के नाइस स्कूल ऑफ बिजनेस स्टडीज विभाग और युनिवर्सिटी रिसर्च क्लब ने शनिवार को एक दिवसीय रिसर्च वर्कशॉप का आयोजन किया। कार्यक्रम का विषय 'इमर्जिंग ट्रेड्स इन रिसर्च' रहा। कार्यक्रम को शुरुआत मां सरस्वती के समक्ष दीप प्रज्वलित कर विश्वविद्यालय के प्रोफेसर डॉ. अभिषेक डबास ने मुख्य वक्ता का परिचय देते हुए कार्यक्रम के विषय पर चर्चा की। बताया कि रिसर्च वर्कशॉप में माध्यम से विद्यार्थियों को नए गतिमान और रिसर्च में उच्च स्तर की दिशा प्राप्त होगी। मुख्य वक्ता विश्वविद्यालय के रिसर्च कोऑर्डिनेटर व प्रोफेसर डॉ. अनुज गोयल ने रिसर्च के इमर्जिंग ट्रेड्स पर



चर्चा की और छात्रों को रिसर्च शुरू करने के तरीके और उच्चतम स्तर की रीफरेंसिंग की जरूरत बतायी। कहा कि यह विशेषकर उन छात्रों के लिए एक शिक्षाई दृष्टिकोण है, जो रिसर्च के क्षेत्र में अपनी क्षमताओं को विकसित करना चाहते हैं। संयोजक, नाइस स्कूल ऑफ बिजनेस स्टडीज विभाग के निदेशक, प्रोफेसर डॉ. राजूल दत्त ने भी संबोधित किया। महात्सवी अरुसर पर विभाग के शिक्षक एवं युनिवर्सिटी रिसर्च क्लब की संयोजिका, डॉ. गार्गी चौधरी, डॉ. प्रीती वर्मा, डॉ. नेहा युजुवंदी, डॉ. अंशु चौधरी, डॉक्टर नवनास त्यागी, डॉ. देवयानी गॉड आदि मौजूद रहे।

# उत्तर प्रदेश पावर कॉर्पोरेशन की रेटिंग में बेहतर प्रदर्शन करने वाले अभियंता सम्मानित

शाह टाइम्स संवाददाता मेरठ। प्रबंध निदेशक चेन्नै जी. की अध्यक्षता में शनिवार को परिचयमंचल डिस्कॉम मुख्यालय पर कोपीआई एवं आईडीएफ प्रकरणों की समीक्षा हेतु बैठक का आयोजन किया गया। बैठक में समस्त अधिशासी अभियंता (परीक्षण) को आईडीएफ प्रकरणों को समाप्त करने के निर्देश दिये। उन्होंने कहा 5 किलोवाट से 9 किलोवाट भार तक के संयोजनों की शतप्रतिशत एमआरआई सुनिश्चित की जाए। बैठक में प्रबंध निदेशक ने जनवरी 2024 में Key Performance Indicators (KPIs) के आधार पर परफॉर्मेंस स्कोर कार्ड के अनुसार बेहतर प्रदर्शन करने वाले अभियंताओं को प्रशस्ति पत्र देकर सम्मानित किया गया। पारुल कैमिया अधिशासी अभियंता विद्युत परीक्षण खण्ड-द्वितीय, सहारनपुर ने उत्तर प्रदेश पावर कारपोरेशन लि., लखनऊ स्तर से



माह जनवरी, फरवरी-2024 तक आयोजित परीक्षण संबंधी विंडोओं पर आम्बेक्विट टेस्ट में प्रथम स्थान प्राप्त किया जिसके लिए उन्हें प्रशस्ति पत्र प्रदान किया गया। इसके अतिरिक्त उत्तर प्रदेश पावर कारपोरेशन की रेटिंग में Key Performance Indicators (KPIs) के आधार पर दोषपूर्ण मीटर, बिजलीघरों की टेस्टिंग एवं एमआरआई विलिंग आदि में महत्वपूर्ण योगदान देने के लिए प्रेमपाल सिंह अधिशासी अभियंता विद्युत नगरीय परीक्षण खण्ड-मुसादाबाद को प्रथम स्थान, राजीव भट्ट अधिशासी अभियंता

# प्रेमी युगल को रंगरलियां मनाते पकड़ा

## कैलास रोड पर बंद पड़े पिज्जा कॉर्नर का मामला

### दूसरा युवक पुलिस को चकमा देकर फरार, युवती को परिजनों को सौंपा, युवक का चालान

शाह टाइम्स ब्यूरो अमरोहा। शहर में बंद पड़े पिज्जा सेंटर की आड़ में सेक्स रैकेट चल रहा था। सतिध गतिविधियों के बीच कई दिन से चोरी छिपे युवक-युवतियां आ रहे थे। देह व्यापार का शक होने पर स्थानीय लोग काफी दिन से इन सब गति. विधियों पर नजर रख रहे थे। शनिवार दोपहर पिज्जा सेंटर के अंदर तीन जोड़ों को जाते देख स्थानीय लोगों ने वहां पहुंचकर हंगामा शुरू कर दिया। अंदर मौजूद लोगों ने गेट बंद कर लिया। मौके पर भीड़ जुटने की सूचना पर पहुंची पुलिस ने युवक-युवतियों को बमरिस्कल बाहर निकाला, अफरातफरी के माहौल में दो युवक मौके से भाग निकले। मामले में एक युवक के खिलाफ छेड़छाड़ के आरोप में रिपोर्ट दर्ज कर ली गई है। तलाशी के दौरान पुलिस को अंदर से आपत्तिजनक सामान भी मिला है। मामला शहर कोतवाली क्षेत्र की सीमा में कैलास बाईपास मार्ग का है। कुछ दिन पहले एक पिज्जा सेंटर खुला था लेकिन फिलहाल कई दिन से वह बंद पड़ा था। संचालक ने युवक-युवतियों के बैठने के लिए बेसमेट में बकाया गत्ते के कंबिन भी बना रखे थे। बीते कई दिन से यहां पर चोरी-छुपे युवक-युवतियों के आने-जाने का सिलसिला चल रहा था। स्थानीय लोगों को इन सभी गतिविधियों पर नजर थी। शनिवार दोपहर भी कुछ ऐसा ही हुआ, तीन युवक और युवतियां पहुंचे और खामोशी से अंदर चले गए। शक होने पर स्थानीय लोगों ने पिज्जा सेंटर

पहुंचकर हंगामा शुरू कर दिया। उस वक्त तीन युवक और तीन युवतियां अंदर मौजूद थे। हंगामा होने पर दो युवक वहां से भाग निकले, बाकी ने गेट को अंदर से बंद कर लिया। हंगामे की सूचना मिलते ही पुलिस भी मौके पर आ गई। अफरातफरी के माहौल में वहां सेकड़ों लोगों को भीड़ लगी थी। गेट नहीं खुलने पर पुलिस दीवार के सहारे सीढ़ी लगाकर छत पर पहुंची और युवक-युवतियों को जैसे-तैसे बाहर निकाला। बाद में उन्हें कोतवाली

लाया गया। परिजनों को बुलाकर युवतियों के उनके सुपुर्द कर दिया। वहीं युवक के खिलाफ छेड़छाड़ के आरोप में रिपोर्ट दर्ज की। प्रभारी निरीक्षक सनज प्रताप सिंह ने कार्रवाई की पुष्टि की। बताया जा रहा है कि बंद पड़े पिज्जा सेंटर में काफी वक्त से सेक्स रैकेट का धंधा चल रहा था, शाम ढलने के बाद भी युवतियों को आना-जाना लगा रहता था वहीं दिन में बेसमेट में बने जोड़ों को कंबिन एक घंटे पर करिए के मुताबिक दिए जाते हैं।

### जंगली जानवर ने कुत्ते को बनाया निवाला

हसनपुर। जंगली जानवर ने पालतू कुत्ते को अपना निवाला बना लिया। ग्रामीणों में दहशत फैली हुई है। तहसील क्षेत्र के गांव पीठखेड़ा में विद्युत् पुत्र विजयपाल सिंह का परिवार रहता है। बीती रात्रि उनका पालतू कुत्ता घर पर बंधा हुआ था। ग्रामीणों के मुताबिक रात्रि में किसी समय जंगली जानवर रूसी काटकर कुत्ते को घर से खींच ले गया। और अपना निवाला बना लिया। सुबह होने पर जब उन्हें उनका पालतू कुत्ता दिखाई नहीं दिया तो उन्होंने उसे इधर-उधर तलाश किया। देखा तो जंगल में खेत में कुत्ता मृत अवस्था में पड़ा था। जिसे जानवर ने अपना निवाला बना लिया था। ग्रामीणों के मुताबिक तेंदुए के पत्तों के निशान भी मिले हैं।

# सुभारती विधि संस्थान में राष्ट्रीय सेमिनार का आयोजन

शाह टाइम्स संवाददाता मेरठ। स्वामी विवेकानंद सुभारती विश्वविद्यालय के सरदार परदेस सुभारती विधि संस्थान में मानवाधिकारों व महिला अधिकारों के विषय पर राष्ट्रीय सेमिनार का सफलतापूर्वक आयोजन किया गया। इस राष्ट्रीय सेमिनार को राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली द्वारा प्रायोजित किया गया। राष्ट्रीय सेमिनार में सभी अतिथियों का स्वागत पर्यावरण संरक्षण के तहत पौधा भेंट कर किया गया। सेमिनार का विधिवत् शुभारंभ मुख्य अतिथि हेमवती नंदन बहुगुणा गढ़वाल विश्व. विद्यालय के पूर्व कुलपति डॉ. जवाहर लाल कौल, आर.ए.एफ. एकडेमी के मुख्य प्रशिक्षण अधिकारी श्यामलाल, इंडियन सोसाइटी ऑफ इंटरनेशनल लॉ के उपनिदेशक डॉ. विनय कुमार सिंह, सुभारती लॉ कॉलेज के नि.द. शक व पूर्व न्यायमूर्ति प्रयागराज हाईकोर्ट राजेश चन्द्रा, सुभारती विश्वविद्यालय के प्रिन्सिपल डॉ. अभय शंकरगौड़ा, सुभारती डेंटल कॉलेज की प्रो. विनीता निखिल, सुभारती विधि संस्थान के



संकायाध्यक्ष व सेमिनार के संयोजक डॉ. वैभव गोयल भारतीय द्वारा मौ सरस्वती का स्मरण करते हुए दीप प्रज्वलित कर किया गया। कार्यक्रम का सफलता हेतु राष्ट्रीय सेमिनार के मुख्य संरक्षक स्वामी विवेकानंद सुभारती विश्वविद्यालय के संस्थापक डॉ. अतुल कृष्ण, कुलाधिपति डॉ. स्तुति नारायण कक्कड़ एवं सेमिनार के संरक्षक कुलपति मेजर जनरल डॉ. जी.के. थपलियाल व मुख्य कार्यकारी अधिकारी डॉ. शल्या राज ने अपनी शुभकामनाएं प्रेषित कीं। कार्यक्रम का स्वागत डॉ. रीना विश्वनोई ने स्वागत उद्बोधन में सभी अतिथियों का स्वागत किया। मुख्य अतिथि हेमवती नंदन बहुगुणा गढ़वाल विश्वविद्यालय के पूर्व कुलपति डॉ. जवाहर लाल कौल ने कहा कि मानव अधिकार प्राप्त होने से पूरा समाज सम्मानित जीवन प्राप्त कर सकता है। आज प्रत्येक महिला व बच्चे को शिक्षा का अधिकार देकर सशक्त बनाना होगा। केवल कानूनी अधिकार देने से लैंगिक समानता समाज में नहीं लाई जा सकती है,

सुप्रिम कोर्ट के निर्णयों की चर्चा करते हुए सभी नागरिकों के समान अधिकारों के विषय में विस्तार से बताया। सुभारती डेंटल कॉलेज की प्रो. विनीता निखिल ने कहा कि अभी तक महिलाओं को उनके केवल कर्तव्य ही बताया गया है, उनके अधिकारों की चर्चा नहीं की गई। उन्होंने कहा कि सुभारती विधि संस्थान द्वारा विधि के क्षेत्र में किये जा रहे कार्यों की सराहना की। मुख्य प्रशिक्षण अधिकारी, आर.ए.एफ. एकडेमी, गृह मंत्रालय, भारत सरकार श्यामलाल ने अपने संबोधन में मानवाधिकारों की रक्षा हेतु सुरक्षा बलों के कर्तव्यों के बारे में विस्तार से जानकारी दी। पूर्व न्यायमूर्ति प्रयागराज हाईकोर्ट राजेश चन्द्रा ने अपने संबोधन में शाहबाजों कंस, सबरीमाला मामले आदि में

### आयो ने मेरठ के होटलों में अनैतिक गतिविधियों को रोकने के लिए की प्रशासन के साथ संयुक्त प्रयास की शुरुआत

शाह टाइम्स संवाददाता मेरठ। प्रशासन ने आयो के साथ मिलकर मेरठ के होटलों में मानव तस्करी सहित अनैतिक गतिविधियों के खिलाफ एक विशेष अभियान की शुरुआत की है। इस पहल का हिस्सा बनते हुए आयो के ब्रांड का गैर कानूनी रूप से इस्तेमाल करने वालों के खिलाफ कड़ी कार्रवाई कानूनी एजेंसियों को उच्चतम प्राथमिकताओं में से एक होगी। ग्राहकों की सुरक्षा को सुनिश्चित करने के लिए प्रतिबद्ध कंपनी ने एक सेमिनार का आयोजन किया, जिसमें मेरठ प्रशासन के साथ साझा करके जागरूकता बढ़ाने, हितधारकों को शिक्षित करने और मेरठ के होटलों में अनैतिक गतिविधियों के खिलाफ एक सहयोगी दृष्टिकोण को बढ़ावा देने के लिए शहर में 40 से अधिक आयो होटल अप्रेंटिस सेमिनार में शामिल हुए। यह पहल आयो की साथी होटलों में किसी भी प्रकार की

# महिला के पीएनबी से छह लाख रुपये गायब

## जमीन बेचकर बेटी की शादी के लिए किए थे जमा, पंजाब नेशनल बैंक में हंगामा

शाह टाइम्स संवाददाता मंडी धनौरा। नगर के पंजाब नेशनल बैंक में एक महिला द्वारा जमीन बेचकर बेटी की शादी के लिए अपने बचत खाते में जोड़े गए लाखों रुपए की धनराशि के गायब होने का मामला सामने आया है। शादी की तैयारी के बीच जब महिला खाते से पैसे निकालने पहुंची तो खाते में पैसे नहीं होने की जानकारी पर उसके होश उड़ गए। जानकारी पर खाताधारक महिला के परिजन भी बैंक पहुंच गए और उन्होंने जमकर हंगामा किया। वहीं शाखा प्रबंधक ने इस सम्बन्ध में डेड आफिस को अवगत कराने की बात कही है। बताते की नगर के मोहल्ला शिवपुरी निवासी कृष्णा देवी पत्नी टेकचंद की शरपुर चुगी स्थित पंजाब नेशनल बैंक की शाखा में खाता है। कृष्णा देवी व परिजनों के



अनुसार बीते माह उन्होंने अपनी जमीन बेचकर सात लाख रुपये की धनराशि अपने खाते में जमा की थी। जरूरत पड़ने पर बीती 14 फरवरी को 50 हजार खाते से निकले थे। आगामी 25 फरवरी को उनकी बेटी की शादी है। शनिवार को वह बैंक शाखा पहुंचकर खाते से शेष धनरा. शि निकालने पहुंची। उन्होंने विडोल फार्म भरकर भुगतान काउंटर पर दिया। यहाँ कर्मचारी ने खाते में पैसा नहीं होने की बात कही। जिस पर खाताधारक में हलचल मच गई। शोर शराब के बीच अत्य लोभ भी बैंक शाखा पर एकत्रित हो गए। महिला के परिजन भी पहुंच गये।

### कोरियर वैरिफाई का झांसा देकर 88 हजार उड़ाए

अमरोहा। साइबर अपराधियों ने कोरियर वैरिफाई करने का झांसा देकर युवक को मोबाइल पर लिंक भेजा। लिंक पर क्लिक करते ही युवक के खाते से तीन बार में 88 हजार 500 रुपये निकल गए। बैंक से रुपये निकलने का अलर्ट मैसेज मिलते ही युवक के होश उड़ गए। पुलिस ने पॉइंट की तहरीर और मोबाइल नंबर के आधार पर अज्ञात के खिलाफ रिपोर्ट दर्ज कर ली है। मामला रजबपुर क्षेत्र के गांव पीपली दाउद का है। यहाँ रहने वाले देवेंद्र कुमार ने कोरियर से कुछ सामान मंगाया था। आर्डर के दौरान उनके मोबाइल पर दो अलग-अलग नंबर से कॉल आईं। कॉलर ने खुद को कोरियर कंपनी का अधिकारी बताया। कहा कि वैरिफाई करने के लिए मोबाइल पर लिंक भेजा जा रहा है, उसमें अपनी डिटेल्स भर दी जाए। झांसे में फंसकर देवेंद्र कुमार ने अपनी सारी जानकारी

पॉपुलर एंटरटेनमेंट प्रोड्यूसर्स (भारतीय टेलिविज़न और टेलीफ़ोन वॉर्ड (कोरियर वैरिफाई) के लिए विज्ञापन प्रक्रिया) विनिर्देश, 2016 के संशोधन 4 के अंतर्गत।

क्र.सं.	विवरण	प्रतिक्रिया
1.	कोरियर वैरिफाई का नाम	पॉपुलर एंटरटेनमेंट प्रोड्यूसर्स
2.	कोरियर वैरिफाई के विवरण की तिथि	02/03/2016
3.	प्रतिस्पर्धी बिक्रेत अर्हता कोरियर वैरिफाई निर्धारण/पंजीकृत है	कोरियर के रजिस्ट्रार, कानपुर
4.	कोरियर वैरिफाई को कोरियर प्रदान करने वाला/संयोजक	U/74120UP2016PTC076933
5.	कोरियर वैरिफाई के पंजीकृत आवेदन और प्रदान करने वाले (एड्रेस) का नाम	पंजीकृत आवेदन: 11-103, नोबो ट्रेड सेंटर बिल्डिंग इंदौर, मध्यप्रदेश, उमर, मध्य, 201014
6.	कोरियर वैरिफाई के संबंध में विज्ञापन प्रदान होने की तिथि	14-02-2024
7.	विज्ञापन प्रदान करने वाली की अनुमति तिथि	12.08.2024 तक विज्ञापन के 180 दिन तक
8.	अंतिम समायोजन के रूप में करने वाले को विज्ञापन प्रदान करने का नाम और पंजीकरण संख्या	रजि. क्र. 18/2016/PTC/2016-18/12260
9.	कोरियर वैरिफाई के संबंध में विज्ञापन प्रदान करने वाले का नाम और ई-मेल	पता: एम-3, बॉक्स नंबर 51, अग्रण परामर्श, अग्रण, 282002, उमर जिला, मध्य प्रदेश, भारत। ई-मेल आईडी: satyendrasirp@gmail.com
10.	अंतिम समायोजन के रूप में करने वाले के लिए विज्ञापन प्रदान करने वाले का नाम और ई-मेल	पता: एम-3, बॉक्स नंबर 51, अग्रण परामर्श, अग्रण, 282002, उमर जिला, मध्य प्रदेश, भारत। ई-मेल आईडी: satyendrasirp@gmail.com
11.	यदि प्रस्तुत करने की अंतिम तिथि	01/03/2024
12.	अंतिम समायोजन के लिए प्रदान करने वाले का नाम और पंजीकरण संख्या	पता: एम-3, बॉक्स नंबर 51, अग्रण परामर्श, अग्रण, 282002, उमर जिला, मध्य प्रदेश, भारत। ई-मेल आईडी: satyendrasirp@gmail.com
13.	बिक्रेत करने वाले के विज्ञापन प्रदान करने वाले का नाम और पंजीकरण संख्या	पता: एम-3, बॉक्स नंबर 51, अग्रण परामर्श, अग्रण, 282002, उमर जिला, मध्य प्रदेश, भारत। ई-मेल आईडी: satyendrasirp@gmail.com
14.	(ए) अंतिम समायोजन के लिए प्रदान करने वाले का नाम और पंजीकरण संख्या	(ए) बिक्रेत करने वाले का नाम और पंजीकरण संख्या

सर्वसाधारण को सूचित किया जाता है कि नगर पंचायत लावड़ अन्तर्गत वार्ड सं. 04, मोहल्ला सावित्रान में स्थित भवन/दुकान/खाली प्लॉट सं.-703/2 के निवासी श्री प्रकाश कुमार पुत्र श्री सत्यप्रकाश निवासी मो. पयदान, लावड़, मेरठ ने खुद को कोरियर कंपनी का अधिकारी बताया। कहा कि वैरिफाई करने के लिए मोबाइल पर लिंक भेजा जा रहा है, उसमें अपनी डिटेल्स भर दी जाए। झांसे में फंसकर देवेंद्र कुमार ने अपनी सारी जानकारी